

(b) if so, whether the Government have made any assessment of this under-utilization; and

(c) if so, the details thereof and the steps being contemplated by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) The telephone services, till now are being provided by the Department of Telecommunications and Government companies viz. MTNL and VSNL. These agencies have deployed a large number of diverse radio systems, terrestrial & satellite based, utilising the radio frequency spectrum for communication.

Broadcasting service in the country is presently being provided only by, All India Radio and Doordarshan of the Ministry of I & B. These agencies have substantially utilised radio spectrum for broadcasting.

(b) and (c) Does not arise.

Oil Exploration

3119. DR. SAKAHIJI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether oil exploration work by ONGC is going on in Uttar Pradesh;

(b) if so, the details thereof;

(c) whether any royalty has been paid to the State Government on crude oil;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) No, Sir. However, data acquired so far through Geoscientific surveys and drilling are being synthesized and processed for detailed analysis of the prospectivity of the basin.

(c) to (e) There has never been any crude oil production in Uttar Pradesh and as such no royalty has been paid.

[Translation]

Discovery of Bomb in Delhi

3120. DR. RAMESH CHAND TOMER :
SHRI RAMPAL SINGH :
SHRI MOHAN RAWALE :
SHRI PANKAJ CHOWDHARY :
PROF. M. KAMSON :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a powerful bomb was discovered in the I.R.C.A. Railway Computerised Reservation Complex, New Delhi in the recent past;

(b) whether the persons responsible for such laudable discovery have been rewarded;

(c) whether any investigation has been conducted in this regard;

(d) if so, the outcome thereof;

(e) whether the Government propose to take more effective steps to avoid occurrence of such incidents at public places in future; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d) The case under Section 4/5 of the Explosive Substances Act registered on July 28, 1995 at Police Station Pahar Ganj, New Delhi is under investigation.

(e) and (f) Public awareness and vigilance are the most effective preventive measures and it was public vigilance and alertness that led to the discovery of the device in-time in the present case. The following steps have been taken by the Delhi Police in helping to create public awareness :

(i) Police Patrols are briefed regularly and asked to remain alert and vigilant.

(ii) Coolies at the major Railway Stations in Delhi have been briefed to report to Police any suspicious objects found lying anywhere; periodical announcements over the Public Address Systems at the railway stations are also made to draw the attention of the members of the public.

(iii) Anti-sabotage checks of the railway platforms are carried out with the help of Bomb Disposal Squad and Dog Squads.

(iv) Access control has been strengthened with the help of metal detectors.

(v) Parking stands are checked and their Contractors have been specifically briefed to check scooters/cars for any explosive material.

(vi) Home Guards and police escorts are deputed from time to time for track patrolling and checking in the trains.

[English]

Criteria for Allotment of LPG Agencies and Petrol Retail Outlets

3121. SHRI RAM VILAS PASWAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :